

SHRI KANWAR LAL GUPTA: Sir, I introduce the Bill

15 18 hrs

EMERGENCY COURTS BILL*

SHRI RAM JETHMALANI (Bombay—North-West) Sir, I beg to move for leave to introduce a Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences

MR DEPUTY-SPEAKER The question is

“That leave be granted to introduce a Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences”

The motion was adopted.

SHRI RAM JETHMALANI Sir I introduce the Bill

MR DEPUTY-SPEAKER Now, we take up the motion for extension of time for eliciting opinion on Bill to be moved by Mr Kamath

15 14 hrs

**CONSTITUTION (AMENDMENT)
BILL—contd**

(Amendment of article 51) by Shri Hari Vishnu Kamath

SHRI HARI VISHNU KAMATH (Hoshangabad) Mr Deputy-Speaker, Sir, I beg to move the following —

“That this House do extend upto the 23rd February, 1979, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India”

Sir, the Constitution (Amendment) Bill (Amendment of Article 51) was moved by me on the 7th of April and it was discussed on that day and also on the 20th of April 1978 and the motion for circulation of the Bill for

eliciting opinion thereon was moved by my hon friend, Mr P K. Deo and was adopted unanimsously by the House. The Bill (Amendment of Article 51) calls upon the Government to collaborate with like-minded nations for the early convening of a World Constituent Assembly to formulate a Constitution for a world federal government. On the 5th of May 1978, my hon friend, Shri P. K. Deo's motion for circulation was adopted by this House and in pursuance of that motion adopted by this Sabha, the Bill was circulated subsequently by the Secretariat as usual, as is the practice and the Bill together with copies of extracts from Lok Sabha corrected Debates dated 15th July 1977 (the date on which it was first introduced), 7th April 1978, 20th April 1978 and 5th May 1978, was sent, along with a forwarding letter and the State Governments and Union Territory Administrations were requested to send to this Secretariat, Lok Sabha Secretariat their opinions on the provisions of the Bill and the opinions of such public bodies persons and selected officers as they deem fit

Secondly, the State Governments and Administrations of the Union Territories were requested to consult the Judges of the High Courts the Courts of the Judicial Commissioners, the Bar Councils of the Territory and send their opinions on the provisions of the Bill

They were requested also to see that the Bill, together with the Statement of Objects and Reasons, may be published in the State Gazette and a copy of the Gazette be sent to this Secretariat, the Lok Sabha Secretariat. While publishing the Bill in the Gazette, it was made clear in the Gazette that any person or public body desiring to submit opinion on the Bill should do so to the State Government, or to the Administrator of the Union Territory only, and not direct

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